

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....1995

Kuman Simali Das Applicant (s)

V.O. 1 8 Versus Respondent (s)


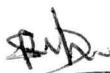

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	14.11.95	<p>REGISTER</p> <p>Registrar</p> <p>Shri D.N.Mishra, learned Standing Counsel for the Railway Administration is directed to take notice for the Respondents. He shall file his memo of appearance in the office. The petitioner has been <del>hesitating</del> <sup>applied</sup> for the grant of family pension after the death of her mother in the year 1993. It is stated that that in respect of representation dated 22.9.1994, to the competent authority, viz. Deputy Controller of of Stores (ESD), Kharagpur, as communicated under Annexure-A/3 by the Senior Accounts Officer (Pension) of S.E.Railway, G.R.C., nothing has come out of this representation so far. It is noticed that representation was sent more than a year, ago, i.e. 22.9.1994. It is rather deplorable that the concerned authorities have not bothered to reply to this representation and the petitioner is without family pension after the death of <del>her</del> her mother. With this position on record, we direct the said Deputy</p> <p>...</p>	<p>200 for Rs 50/- has been filed.</p> <p>14.11.95</p> <p>In this application, the petitioner of 1995 CAT Act has sought for family Pension.</p> <p>For Regn. fl.</p> <p>14.11.95</p> <p>For Admn. fl.</p> <p>14.11.95</p> <p>Bech.</p>

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OA-660/AS-

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) * taken on order
...1	14.11.95	<p>Controller of Stores (ESD) Kharagpur to dispose of this representation dated 22.9.1994 within four weeks from the date of receipt of a copy of this order peremptorily.</p> <p>With this direction the Original Application is disposed of.</p> <p>Hand over copies of the orders to the counsel for both sides forthwith.</p> <p style="text-align: center;">   <b>VICE CHAIRMAN</b>  <i>Ransimha</i>  <b>MEMBER (ADMINISTRATIVE)</b> </p>	<p>A copy of order dt-15-11-95 may be given to the applicant's counsel &amp; to Mr. D. A. Mishra along with notice copy on behalf of respondents.</p> <p>The record has been received on 16-11-95 at 5-10 P.M.</p> <p>  17/11/95 <i>Shrinidhi</i>  S.D.</p> <p>Recd the order and copy of OA    15.11.95</p> <p>Recd Cofms of the order  P. K. Nath 20/11/95  ASX for the applicant</p>